

THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) The General Insurance Corporation (G.I.C.) and its subsidiaries do not have any Life Insurance Scheme for Landless Agricultural Labourers, as this Scheme is administered by the Life Insurance Corporation of India.

(b) The number of cases of Hut Fire Insurance claims received and finalised upto 30 September, 1988 by GIC and its subsidiaries is 4626 and 4138 respectively.

(c) The total amount paid so far by LIC upto September, 1988 (1988-89) under Life Insurance Scheme for Landless Agricultural Labourers is Rs.74,42,000/- and under the Hut Insurance Scheme by GIC and its subsidiaries it is Rs.43,65,360/-

(d) The steps taken by LIC to publicise the Life Insurance Scheme for Landless Agricultural Labourers include wall painting in the local language, distribution of posters in various places, publicity through newspapers, Radio and TV and village level functions held to hand over the claim cheques to the beneficiaries. GIC and its subsidiaries have also been popularising Hut Insurance Scheme through various media such as Radio, Newspapers, other audio-visual means, wall paintings, leaflets, pamphlets, cinema slides, vans, awareness camps, seminars and village melas/cattle fairs.

#### REP Imports

2196. SHRI AMARSINH RATHAWA:  
SHRI CHINTAMANI JENA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Replenishment (REP) system of imports against exports is meant to replenish the imported ingredients used to manufacture the goods exported;

(b) if so, the value of flavouring essences used in processed fruit, vegetables, juices and pulp;

(c) whether the flavouring essence are permitted to be imported to the extent of 1 per cent of F.O.B. value; and

(d) whether Government propose to change the REP value for flavouring essences?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) Yes, Sir.

(b) and (c). It is not feasible to give the value of flavouring essences used in processed fruit, vegetables, juices and pulp in specific terms as it may vary from case to case. However, taking these export products as a whole, the import of flavouring essences has been allowed to the extent of 1 per cent of the F.O.B. value.

(d) The Import Policy is kept constantly under review and the changes therein are made, as deemed fit, from time to time.

#### Import of Capital Goods by NRI

2197. SHRI R.M. BHOYE: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have issued guidelines governing imports of capital goods by non-resident Indians;

(b) if so, the details thereof including the schemes pertaining to import by Indians returning from abroad for permanent settlement?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) and (b). Detailed guidelines for import of capital goods by Non-Resident Indians, are given in Chapter-XI of Import & Export Policy, 1988-91, copies of which are available in the Parliament Library.

#### Proposal to Lift Ban on Gold Imports

2198. SHRI VIJAY N. PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received proposals for lifting ban on gold imports for curbing huge gold smuggling; and

(b) if so, the views of Government regarding gold imports?